

FERA, 1973 have been granted on non-repatriation of capital and income basis.

(iii) Where non-resident interest in excess of 40% is held by persons of Indian origin.

(iv) Companies established in the Free Trade Zone.

Indicates companies to whom directives have been issued under Section 29 (2) (a) of FERA, 1973 for dilution of non-resident interest to 40%.

Package of measures to curb black money

705. SHRI SATYAGOPAL MISHRA :

SHRI G.G. SWELL :

SHRI MOOL CHAND DAGA :

SHRI M. RAGHUMA REDDY: SHRI JAGANNATH PATNAIK :

SHRI GIRIDHAR GOMANGO :

SHRI VIRDHI CHANDER JAIN :

SHRI AMAL DATTA :

DR A. K. PATEL :

SHRI C. JANGA REDDY :

SHRI DHARAM PAL SINGH MALIK :

SHRI G. VIJAYA RAMA RAO :

SHRI AJIT KUMAR SAHA :

SHRI AJOY BISWAS :

SHRI AMAR ROY-PRADHAN :

SHRI INDRAJIT GUPTA :

SHRI S. M. GURADDI :

SHRI E. AYYAPU REDDY :

SHRI G BHOOPATHY :

SHRI R. M. BHOYE :

DR. CHANDRA SHEKHAR TRIPATHI :

SHRI MOHD. MEHFOOZ ALI KHAN :

SHRI CHINTA MOHAN :

Will the Minister of FINANCE be pleased to state ;

(a) whether Government have framed package of measures based on the recommendations of the National Institute of Public Finance and Policy to curb black money;

(b) if so, the details of the said package; and

(c) if not, by what time the said package is proposed to be framed ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) Question does not arise.

(c) After the public debate on the report is over and suggestions are received.

Release of D. A. Instalments to Central Government Employees

706. SHRI SATYAGOPAL MISRA: SHRI V. S. KRISHNA IYER :

Will the Minister of FINANCE be pleased to state :

(a) the number of instalments of D A. which are due to the employees of the Central Government at present, according to the increase in consumers price index;

(b) when Government are going to release the due instalments; and

(c) the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Consequent on the average index crossing 584 at the end of April, 1985, one more instalment of Dearness Allowance has become due for consideration w.e.f. 1-5-1985.